

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,  
MUMBAI

C.P. (IB)-167/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **13.06.2018**

NAME OF THE PARTIES: O & M Services Company

**v/s.**

Shree Sadgurukrupa Infrastructure Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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**Order**

13. C.P. (IB)-167/(MB/2018)

The counsel for the applicant present and on behalf of the respondent the Director of the Company Mr. Dhananjay Tapasvi present and submitted that there is a VAT due which has not received so far and that is the reason he could not make payment to the applicant.

Time granted to sort out the matter amicably. The counsel for the applicant is directed to mediate between both the parties so that the parties arrived at amicable settlement. List this matter on 04.07.2018.

Sdt

V. NALLASENAPATHY  
Member (Technical)  
Date : 13.06.2018

Sdt-

BHASKARA PANTULA MOHAN  
Member (Judicial)